

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2751
TO BE ANSWERED ON 10.07.2019**

PENALTY FOR UNDECLARED BAGGAGE

2751. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Railways have decided to strictly enforce their thirty year old baggage allowance norms by imposing hefty penalty for undeclared excess baggage carried in the compartment;**
- (b) if so, whether this move is prompted by numerous complaints to Railways regarding excess baggage within the compartments causing inconvenience to travellers;**
- (c) whether Railways have launched special drive on all trains across all zones to carry out random checks on passengers carrying excess undeclared baggage; and**
- (d) if so, the results thereof?**

ANSWER

**MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

(a) to (d) Regular drives are conducted by Security and Commercial departments against persons travelling without ticket/ with improper ticket and unbooked luggage. Luggage is being checked as a part of routine ticket checking drives and if the luggage found is beyond permissible limit, due charges are collected from the passengers. Further, recently, on receipt of a suggestion to tackle the issue of carrying excess baggage of passengers, the existing norms on this account were reiterated to all zonal Railways for ensuring strict compliance.